





Sr. No.	Date	Orders
		<p>• IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ ITA 164/2005</p> <p>COMMISSIONER OF INCOME TAX Petitioner Through: Mr. Sanjiv Khanna, Adv.</p> <p>versus</p> <p>SUSHILA SHARMA Responder Through</p> <p>CORAM: HON'BLE MR. JUSTICE SWATANTER KUMAR HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p style="text-align: right;"><u>ORDER</u> 09.03.2005</p> <p>%</p> <p>It is not disputed that the controversy in the present case is squarely covered by the judgment of this Court in the case of '<u>C.I.T. Vs. Sudhish Kumar</u>' in ITA No. 42/2005 decided on 3.3.2005.</p> <p>In view of the above order of this Court there is no merit in this Appeal, and the same is dismissed.</p> <p style="text-align: right;">  SWATANTER KUMAR, J.  MADAN B. LOKUR, J. </p>